

**Central Administrative Tribunal
Principal Bench**

OA No.678/2017

New Delhi, this the 24th day of August, 2017

Hon'ble Ms. Nita Chowdhury, Member (A)

Smt. Puneet Kaur Das,
Wd/o. Sh. Debashish Das,
R/o. 50, DDA LIG Flats,
Jaidev Park, East Punjabi Bagh,
New Delhi 110 026.

...Applicant

(By Advocate : Shri Pulkit Aggarwal)

Versus

1. Union of India,
Through Secretary,
Ministry of Home Affairs,
North Block, Central Secretariat,
New Delhi 110 001.
2. The Office of Deputy Inspector General,
Central Industrial Security Force,
Ministry of Home Affairs,
CISF Campus, North Sector,
Saket,
Post – Malviya Nagar,
New Delhi 110 017.
3. The DIG (Admn)/CPIO,
Directorate General, CISF,
13, CGO Complex,
Lodhi Road, New Delhi 110 003.

...Respondents

(By Advocate : Shri Satish Kumar)

ORDER (ORAL)

Heard both parties and perused the record.

2. The applicant has filed this OA seeking the following reliefs :-

- “A. To issue directions to the Respondents to grant appointment to the Applicant to the post of Head Constable (Ministerial) under Compassionate ground at Delhi.
- B. To direct the Respondents to pay to the Applicant a compensation of Rs.25 lacs for the loss of employment and remuneration/salary from it due to the negligent, malafide and prejudicial act of the Respondents in not granting her timely appointment on compassionate grounds and also for harassment and immense mental trauma, anxiety and financial distress caused upon her due to such careless and negligent attitude of the Respondents;
- C. Any further relief the Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

3. There is an objection to the filing of this OA in this forum on the ground that the position occupied by the deceased was a combatised post, which does not come within the jurisdiction of this Tribunal. After hearing the applicant, it becomes clear that she is also aware that her husband was working on a combatised post and compassionate appointment can only be given as a consequence of the rights which accrued to the deceased and his family.

4. In the above circumstances, this OA is not maintainable, as pointed out by the Registry also to the applicant. Learned counsel for applicant requests for and is permitted to withdraw this OA with the liberty to agitate his claims before the appropriate forum.

5. Accordingly, the OA is dismissed as withdrawn with aforesaid liberty. No costs.

(Nita Chowdhury)
Member (A)

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